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W.P(C)No. 410 OF 2001
ITEM No.201

Court No. 8

SECTION X
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.410/2001

KULDIP SINGH

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

(For further directions)
(For Final Disposal)
(With Office Report)
With

W.P(C)No.521/2002,W.P(C)No.523/2002,WP(C) 37/2003,
W.P(C)No.524/2002,W.P(C)No.525/2002,WP(C) 38/2003.

Date : 28/02/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr. PH. Parekh, Adv.
Mr. Rohit M. Alex, Adv.

Mr.MN Rao,Sr.Adv.
M/s Promila,AP Jyothish,Advs.

For Respondent (s) Mr. KN. Rawal, SG. for
Attorney General for India
Mr. Vipin Sanghi, Adv.

Mr. V.G. Pragasam,Adv.

UPON hearing counsel the Court made the following
O R D E R

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The respondent - Union of India is granted further four weeks time to file counter affidavit. Rejoinder, if any, within two weeks thereafter. Parties are permitted to file additional documents. List the matters after six weeks.

Vakalatnama/Memo of appearance shall also be filed within four weeks in some matters where the same has not been filed.

.SP1

(Naresh Kumar)
Court Master

(V.P. Tyagi)
Court Master